

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~XXXXXX~~ 247 of 1993.

DATE OF DECISION 04.05.1993.

Shri Pravindhandra A.Mehta Petitioner

Shri M.D.Rana Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri R.M.Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Pravindchandra A.Mehta,
serving as Head Goods Clerk,
residing at Kashi Vishwanath
Road, Anutara, Vardhmannagar,
Gondal.

....Applicant.

(Advocate : Mr.M.D.Rana)

Versus

1. Union of India,
Notice to be served through
General Manager,
Western Railway,
Churchgate,
Bombay - 1.

2. Divisional Railway Manager,
Western Railway,
Bhavnagar para,
Bhavnagar.

...Respondents.

(Advocate : Mr.R.M.Vin)

ORAL JUDGMENT

O.A.NO. 247 OF 1993.

Dated : 4th May, 1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Heard Mr.M.D.Rana and Mr.R.M.Vin learned advocates for the applicant and the respondents. Unless this Tribunal can strike down the decision to close down Gondal as goods booking station, it cannot grant any relief to the applicant who apprehends termination of his services or, may be, his transfer from Gondal to some other place. This Tribunal, in our view, has absolutely no jurisdiction to go into the question of the validity or otherwise of the decision to close down Gondal as a goods booking station.

Therefore, the very basis on which the applicant has put forward his case is non-existent in the sense that this Tribunal has no jurisdiction to go into the question of validity or otherwise of the decision to close down Gondal as a goods booking station. The application is therefore, summarily rejected.


(M.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

① Application No. 247 of 19 93.

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 28/5/93,

Countersigned :

CB/Chavan / 6.93

Section Officer / Court officer

JKR/Chavan
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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NAMES OF THE PARTIES Sh. P. A. Mehta.

VERSUS
U. S. A. & G. A. S.

PART A B & C

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2.	Judgment dt - 4/5/93.	